

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **16.03.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No	:	IBA/448/2020
NAME OF PETITIONER	:	Ankit P Doshi
NAME OF RESPONDENT	:	VKS Foods Pvt Ltd
SECTION	:	Sec 9 of IBC, 2016

ORDER

Mr. B.Sarath Babu, Advocate for the Petitioner and Ms. Zeenath Nurdeen, Advocate for the Corporate Debtor are present through Video Conferencing Platform.

Pursuant to the directions issued by this Tribunal, it is seen that the Counter has been duly filed by the Corporate Debtor.

Ld. Advocate for the Petitioner seeks time to file a Rejoinder as some documents have been brought forth on the part of the Corporate Debtor for which two (2) weeks time is granted.

Post this matter for arguments on **19.04.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)